

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. 23/92

DATE OF DECISION: 13.9.1993

Susheela.S.

.. Applicant

Mr.R.Rajasekharan Pillai

.. Advocate for the Applicant

vs.

1. Union of India represented by its
Secretary, Department of Posts,
Ministry of Communications,
New Delhi.

2. Superintendent of Post Offices,
Mavelikara Division, Department of Posts,
Mavelikara.

3. The Sub Divisional Inspector of Posts,
Mavelikara Division,
Mavelikara.

.. Respondents

Mr.Mathews J.Nedumpara, ACGSC

.. Advocate for the Respondents

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN, ADMINISTRATIVE MEMBER

JUDGMENT

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant prays for regularisation of her services. She further alleges that in violation of the interim direction, one Shri Natarajan was appointed as Extra Departmental Delivery Agent, without even considering her claim.

2. In answer to the charge, respondents would submit that appointment of Shri Natarajan has since been cancelled. Righting a wrong, will not wipe out contempt. If that were so, contempt could be committed with felicity and consequences obliterated.

3. It is then said the department was unaware of the interim directions as the standing counsel failed to convey the same. It is also said that the claim of the applicant will be considered for vacancies arising in Mavelikara North Sub Division and against any vacancy that

may arise in Pallarimangalam in future, To that effect a statement dated 13.9.93 has been filed. As undertaken, the candidature of the applicant will be considered in the vacancies indicated hereinbefore along with that of others, including the applicant in O.A.754/92.

4. Having regard to the apology tendered, we discharge the notice and dispose of the application, as aforesaid. We direct respondents to pay Rs.250/- as costs to the applicant.

5. O.A. is disposed of.

Dated the 13th September,1993.



R.RANGARAJAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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